

SECTION 35AC OF THE INCOME-TAX ACT, 1961 - ELIGIBLE PROJECTS OR SCHEMES, EXPENDITURE ON - NOTIFIED ELIGIBLE PROJECTS OR SCHEMES - VAANI, DEAF CHILDREN'S FOUNDATION, KOLKATA

NOTIFICATION NO.189/2015 [F.NO.V.27015/2/2015-SO (NAT.COM)]/SO 1976(E), DATED 20-7-2015

Whereas by notification of the Government of India in the Ministry of Finance (Department of Revenue) number S.O. 406(E) dated 09.03.2012 issued under clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), the Central Government had notified at serial number 9, "Comprehensive Services for Deaf Children, their families and professionals who work with deaf children" by "VAANI, Deaf Children's Foundation, 9D, Annapurna Apartments, 68 Ballygunge Circular Road, Kolkata-700019", as an eligible project or scheme, at the estimated cost of Rs. 2.90 crores for a period of three years ending with financial year 2014-15;

And whereas the said project or scheme is likely to extend beyond 3 years;

And whereas the project cost is likely to enhance from Rs. 2.90 crore to Rs.3.35 crore;

And whereas the National Committee for Promotion of Social and Economic Welfare, being satisfied that the said project or scheme is being executed properly, made a further recommendation under sub-rule (5) of rule 11M of the Income-tax Rules, 1962 for specifying the said project or scheme for a further period of three years and amending the project cost from Rs. 2.90 crore to Rs.3.35 crore.

Now, therefore, the Central Government, in exercise of the powers conferred by sub-section (1) read with clause (b) of the Explanation to Section 35AC of the Income-tax Act, 1961 (43 of 1961), (a) hereby notifies the scheme or project "Comprehensive Services for Deaf Children, their families and professionals who work with deaf children", which is being carried out by "VAANI, Deaf Children's Foundation, 9D, Annapurna Apartments, 68 Ballygunge Circular Road, Kolkata-700019", for a further period of three years commencing with the financial year 2015-16 i.e. 2015-16, 2016-17 and 2017-18 and;

(b) further amends the said notification number S.O. 406(E) dated 09.03.2012, to the following effect, namely:-

In the said notification, in the Table against serial number 9, in column (4), relating to maximum to be allowed as deduction under section 35AC of Income Tax Act, 1961, for the letters, figures and word "Rs. 2.90 crore" the letters, figures and word "Rs. 3.35 crore" shall be substituted.

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